

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 187/MP/2022 along with IA No. 70/2022**

- Subject : Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Transmission Service Agreement dated 23.10.2019 executed between Jam Khambaliya Transco Ltd. and Powerica Limited and the Long-Term Access Agreement dated 17.10.2019 executed between Power Grid Corporation of India Ltd. and Powerica Ltd. seeking directions to JKTL/ CTU/ PGCIL not to raise invoices for transmission charges till the SCOD of the Petitioner's Project.
- Date of Hearing : 14.2.2023
- Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Powerica Limited
- Respondents : Central Transmission Utility of India Limited and 4 Ors.
- Parties Present : Shri Ashutosh K Srivastava, Advocate, Powerica  
Shri Nihal Bhardwaj, Advocate, Powerica  
Ms. Poonam Verma, Advocate, JKTL  
Ms. Priyakshi Bhatnagar, Advocate, JKTL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Aastha Jain, Advocate, CTUIL  
Shri Tushar Mathur, Advocate, CTUIL  
Ms. Usha, WRLDC

**Record of Proceedings**

At the outset, learned counsel for the Petitioner prayed for an adjournment on the ground of non-availability of arguing counsel. The said request was allowed by the Commission and accordingly, the matter was adjourned.

2. In the meantime, the Commission directed CTUIL to furnish its response on affidavit on the following aspects within two weeks:

(a) Whether the entire Associated Transmission System w.r.t LTA granted to the Petitioner was ready on the date of deemed COD declaration by JKTL?

(b) Can the transmission charges for the entire transmission system of JKTL be loaded onto the Petitioner in terms of the Sharing Regulations, 2020?

3. The Commission directed JKTL to furnish trial run certificate of RLDC on affidavit within a week.

4. The Commission directed that the interim relief allowed vide Record of Proceedings for the hearing dated 6.12.2022 will continue till the next date of hearing.

5. The Petition along with IA shall be listed for hearing on 11.4.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**